

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 43**

**CA 185/2010 CA 448/2017 CA 105/2019 In TCP 61/2005**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.04.2024**

**NAME OF THE PARTIES:      SUJAN PARIKH V/s NATVAR PARIKH**  
**INDUSTRIES LTD. & ORS.**

Section 397-398 of the Companies Act, 2013

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**ORDER**

1. Mr. Hursh Meghani, Advocate appeared for the Petitioner.
2. Mr. Kashish Mainkar, Advocate i/b Wadia Ghandy & Co. appeared for the Respondents.
3. Learned Counsel for the Petitioner informs that amendment to delete the Respondent no. 7 has not been carried out. Two weeks' time granted.
4. List this matter on **06.05.2024** for hearing.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna